

WP(C) No. 324 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri K Paul, Advocate, present for the petitioner.

Shri AH Hazarika, Advocate, present for the  
respondents.

Learned counsel for the respondents prays for and  
is allowed further two weeks' time to file counter  
affidavit.

List on 13.02.2014.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

WP(C) No. 112 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri BK Deb Roy,  
Advocate, present for the respondent.

List after winter vacations.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

Crl Appeal No. 3 of 2012

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Crl. Appeal along with Crl. Appeal No. 1 of  
2012.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

Crl Appeal No. 4 of 2012

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Crl. Appeal along with Crl. Appeal No. 1  
of 2012.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

Crl Appeal No. 2 of 2012

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Crl. Appeal along with Crl. Appeal No. 1  
of 2012.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

Crl Appeal No. 1 of 2012

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

None present for the appellant.

Shri S Sen Gupta, Advocate, present for the respondents.

Adjourned at the request of Shri S Sen Gupta, Advocate for the respondents.

List after winter vacations along with Crl. Appeal No. 2 of 2012, Crl Appeal No. 3 of 2012 and Crl Appeal No. 4 of 2012.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

Crl Appeal No. 3 of 2011

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List before another Bench of which one of us (SR  
Sen, Judge) is not the Member.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

CrI MC No. 11 of 2011  
IN CrI Appeal No. 3 of 2011

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this CrI. Misc. Case along with CrI Appeal  
No. 3 of 2011.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13



WP(C) No. 16 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 16 of  
2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

MC No. 210 of 2013  
IN PIL No. 2 of 2011

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri BMR Chyne, Advocate, present for the petitioners.

Shri ND Chullai, Advocate, present for respondents No. 1 to 6.

Shri HL Shangreiso, Advocate, present for respondents No. 11 and 15.

Shri KS Kynjing, Advocate General, present for respondent No. 7.

Heard.

By means of this application, the petitioners have sought substitution of Smti Hastiness Tyngsong in place of petitioner No. 2 R.W. War who is said to have died during the pendency of the PIL No. 2 of 2011.

There is no objection filed on behalf of any of the respondents. Therefore, substitution application is allowed. Correction be made accordingly in the PIL No. 2 of 2011 (Misc. Case 210 of 2013 stands disposed of).

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

MC No. 211 of 13  
IN PIL No. 2 of 13

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with PIL No. 2 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

MC No. 334 of 2011  
IN PIL No. 2 of 2011

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with PIL No. 2 of 2011.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

MC No. 335 of 2011  
IN PIL No. 2 of 2011

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with PIL No. 2 of 2011.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

MC No. 397 of 2013  
IN WA No. 46 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 46 of  
2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

MC No. 401 of 2013  
IN WA No. 48 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 48 of  
2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13



PIL No. 2 of 2011

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri BMR Chyne, Advocate, present for the petitioners.

Shri ND Chullai, Sr. GA, present for respondents No. 1 to 6.

Shri KS Kynjing, Advocate General, present for respondent No. 7.

Shri HL Shangreiso, Advocate, present for respondents No. 11 and 15.

Vide order of the day passed in Misc. Case No. 210 of 2013, Smti Hastiness Tyngsong has been allowed to be substituted in place of the petitioner No. 2 R.W. War who is reported to have died.

Let the correction be made accordingly in the present petition.

List after winter vacations for final hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13



PIL No. 2 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri BMR Chyne,  
Advocate, present for the petitioner.

List after winter vacations.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Smti NG Shylla, Advocate, present for the appellant.

Shri VGK Kynta, Advocate, present for respondent  
No. 1.

O R D E R

ORAL : HON'BLE PC PANT, CHIEF JUSTICE

Heard.

This writ appeal is directed against the order dated 13.11.2013, passed by the learned Single Judge of this Court in WP(C)No. 44 of 2012, whereby said Court has directed the writ petitioner to approach respondent No. 2 for redressal of his grievances, and meanwhile the administration of village of respondent No. 3 (present appellant) Nongkyndang Village has been directed to be given to respondent No. 2 Syiem of Hima Rambrai, Nongstoin.

Learned counsel for the appellant submitted that the appellant has no objection if the dispute between the writ petitioner i.e. Nongkyndang Village, and the respondent No. 3 Mawthir Village is decided by respondent No. 2 Syiem of Hima Rambrai. It is further stated that grievance of respondent No. 3 (present appellant) is confined to the direction that the administration of recognized village of respondent No. 3 has been directed to be given to respondent No. 2 before the dispute is settled by the said authority.

Admit the appeal.

Issue notices to respondent No. 2 and present respondent No. 3(writ petitioner) Mawthir Village.

Having heard learned counsel for the writ petitioner and learned counsel for respondent No. 1 and after going through the papers and records, as an interim measure, it

is directed that only that part of the impugned order dated 13.11.2013 is stayed till the next date of listing by which respondent No. 2 Syiem of Hima Rambrai has been directed to administer the village of the appellant (Nongkyndang Village), even before the dispute is settled. It is clarified that in respect of direction to the writ petitioner to approach respondent No. 2 for decision of the dispute between the writ petitioner and the appellant (who was respondent No. 3 in the writ petition) is not stayed so that respondent No. 2 may decide dispute meanwhile.

List after winter vacations.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

Review Petn No. 22 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri H Abraham, Advocate, present for the review applicant.

Shri SC Shyam, Sr. Advocate, present for the respondents.

O R D E R

ORAL : HON'BLE PC PANT, CHIEF JUSTICE

Heard.

By means of this review application (Review Petn No. 22 of 2013), the writ petitioner/review applicant has sought review of judgment and order dated 20.11.2013, passed by this Court in WA No. 44 of 2009, whereby the writ appeal was dismissed.

In the review application, the review applicant has raised certain grounds which were already discussed in the judgment of the writ appeal.

In our opinion, there is no error apparent on the face of the record which requires review of the judgment and order passed by this Court. The scope of review jurisdiction is limited, and cannot be exercised as an appellate court.

Therefore, review application is dismissed without prejudice rights to the parties.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13



WA No. 37 of 2012  
In WP(C)No. 320 of 2010

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri ODV Ladia, Advocate, present for the  
appellant.

Shri N Khan, Advocate, present for respondents No.  
1 to 95.

Shri ND Chullai, Sr. GA, present for the State  
respondents.

This is an admitted appeal in which the record is  
annexed.

List this appeal for final hearing in due course.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13



WA No. 46 of 2013  
IN WP(C)No. 316 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List before another Bench of which one of us (PC  
Pant, Chief Justice) is not the Member.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13

WP(C) No. 16 of 2013

13.12.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri S Jindal, Advocate,  
present for the petitioner.

List after winter vacations.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
13.12.13